

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 150 of 2003

Wednesday, this the 21st day of May, 2003

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

1. A.K. Ammini,
W/o P.V. Velayudhan,
Sr.TOA (G) (retired),
O/o General Manager Telecom, Kottayam,
residing at Valiyaparambil,
Malooserry PO, Kottayam-41 Applicant

[By Advocate Mr. Shafik M.A.]

Versus

1. Union of India represented by
Secretary to the Government of India,
Department of Telecommunications,
Ministry of Communications, New Delhi.

2. The Chief General Manager Telecom,
Kerala Circle, Trivandrum.

3. The General Manager Telecom,
BSNL, Kottayam.

4. R. Sathimani Amma, Sr.TOA (G),
O/o General Manager Telecom,
BSNL, Kottayam. Respondents

[By Advocate Mr. C. Rajendran, SCGSC (R1 to R3)]

The application having been heard on 21-5-2003, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant, who retired from the service of the Bharat Sanchar Nigam Limited (BSNL for short) on 31-10-2002, has filed this application seeking to set aside the order dated 28-5-2002 (Annexure A1) rejecting his request for review of the BCR promotion on the ground that as per existing rules reservation is not applicable for time bound promotion as also the order dated 6-6-2002 (Annexure A2) by which the 4th respondent was granted Grade-IV promotion.

2. The admission of this application is opposed on the ground that the applicant being an employee absorbed in the BSNL this Tribunal does not have jurisdiction to entertain the application in regard to the grievance of officials of the BSNL which has not been notified under Section 14(2) of the Administrative Tribunals Act, 1985.

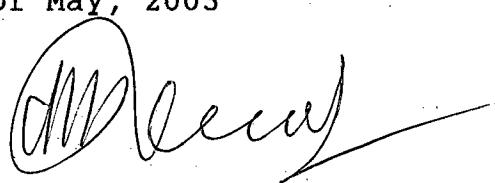
3. We have heard the learned counsel on either side. In a batch of cases, viz. OA Nos. 492/02, 750/02, 759/02, 783/02, 804/02, 837/02, 861/02, 870/02, 873/02, 19/03 and 47/03, decided by a common order on 15-5-2003, it has been held that the Central Administrative Tribunal does not have jurisdiction to entertain applications in regard to the grievances of employees absorbed in the BSNL. In OA No.811/02 decided on 20-11-2002 also, it was held that the Tribunal has no jurisdiction to entertain applications of the employees of BSNL.

4. Since we do not find any reason to disagree with the above findings on the question of jurisdiction, we hold that the Tribunal does not have jurisdiction to entertain this application filed by an employee who was absorbed in the BSNL before his retirement . Therefore, the application is rejected under Section 19(3) of the Administrative Tribunals Act, 1985. No costs.

Wednesday, this the 21st day of May, 2003



T.N.T. NAYAR
ADMINISTRATIVE MEMBER



A.V. HARIDASAN
VICE CHAIRMAN

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